

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:4210
ANSWERED ON:18.12.2014
RENEWABLE PURCHASE OBLIGATION
Ramadoss Dr. Anbumani

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the States which have come up with the Renewable Purchase Obligation (RPO) and the scenario of the regulatory measures in the states which couldn't meet the obligations;
- (b) whether the Government has taken appropriate measures to fulfill the target of Capacity Addition of 30,000 MW of Grid connected renewable power as envisaged in 12th Plan; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PYUSH GOYAL)

(a): The Electricity Act, 2003 mandates the State Electricity Regulatory Commissions (SERCs) to specify Renewable Purchase Obligation (RPO) for the obligated entities from renewable energy in their States. All SERCs except Sikkim have specified RPO targets, the same are attached as Annexure.

The Forum of Regulators (A forum comprising of Chairperson of the Central Electricity Regulatory Commission and Chairpersons of the SERCs) has approved a Model Regulation for SERCs on RPO and its compliance, wherein there is a provision for levy of compliance charge on the basis of the shortfall in units of RPO at the forbearance price decided by the Central Commission, in event of obligated entities not fulfilling the renewable purchase obligation.

(b)& (c): The Government is giving various fiscal and financial incentives, such as capital/ interest subsidy, viability gap funding, generation based incentives, accelerated depreciation, concessional excise and customs duties for the promotion of renewable energy in the country. Govt. is also taking other steps like setting up of demonstration projects, preferential tariff for purchase of power generated from renewable sources, intensive resource assessment, development of power evacuation and testing facilities, introduction of Renewable Energy Certification and Renewable Purchase Obligation etc.. Indian Renewable Energy Development Agency (IREDA), a Central Public Sector Enterprise (CPSE) under this Ministry, also provides loans for promotion of renewable energy projects.